

**COMMITTEE ON PAPERS LAID ON THE TABLE
(2023-24)**

SEVENTEENTH LOK SABHA

172

172nd REPORT

[Delay in laying the Annual Reports and Audited Accounts of the National Commission for Indian System of Medicine (NCISM) erstwhile Central Council of Indian Medicine (CCIM), New Delhi under the Ministry of AYUSH.]

(Presented to Lok Sabha on 08.02.2024)



सत्यमेव जयते

**LOK SABHA SECRETARIAT
NEW DELHI**

February, 2024/Magha, 1945 (Saka)

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COMPOSITION OF COMMITTEE ON PAPERS LAID ON THE TABLE

LOK SABHA

(2023-24)

Shri Girish Chandra - Chairperson

MEMBERS

2. Shri Shafiqur Rahman Barq
3. Dr. A. Chellakumar
4. Shri Pallab Lochan Das
5. Shri Choudhury Mohan Jatua
6. Choudhary Mehboob Ali Kaiser
7. Dr. Amol Ramsing Kolhe
8. Shri Jamyang Tsering Namgyal
9. Smt. Aparupa Poddar
10. Shri T.N. Prathapan
11. Shri Sellaperumal Ramalingam
12. Shri Saptagiri Sankar Ulaka
13. Shri Devendrappa Y
14. Shri Ashok Kumar Yadav
15. Vacant

SECRETARIAT

1. Shri R.K. Suryanarayanan - Joint Secretary
2. Shri Naval K. Verma - Director
3. Shri Rahul Singh - Deputy Secretary

INTRODUCTION

I, Chairperson of the Committee on Papers Laid on the Table (2023-24), having been authorized by the Committee to present this Report on their behalf, present this 172nd Report in respect of the delay in laying the Annual Reports and Audited Accounts of the National Commission for Indian System of Medicine (NCISM) erstwhile Central Council of Indian Medicine (CCIM), New Delhi under the Ministry of AYUSH.

2. In terms of the recommendations contained in the First and Second Reports (5th Lok Sabha) of the Committee, presented to the House on 8th March and 12th May, 1976, respectively and the Second Report (6th Lok Sabha) of the Committee presented to the House on 22nd December, 1977, the Annual Reports and Audited Accounts of all the Statutory/Autonomous bodies/Institutes/Companies/Public Undertakings/Corporations/Joint Ventures/Societies, etc. are required to be laid on the Table of the House within nine months of the closure of the respective accounting year *i.e.* by 31 December.

3. The scrutiny by the Committee revealed that the requisite documents of the NCISM erstwhile CCIM, New Delhi for the years 2014-15 to 2015-16 and 2018-18 to 2021-22 were laid in Lok Sabha with continuous delays. The Committee considered the matter of delay in laying the Annual Reports and Audited Accounts of the NCISM and took oral evidence of the representatives of the Ministry of AYUSH and the NCISM at their sitting held on 24th July 2023.

4. The Committee considered and adopted the Report at their sitting held on 07.02. 2024.

5. The Committee wish to express their thanks to the officers of the NCISM erstwhile CCIM, New Delhi and the Ministry of AYUSH, Government of India for furnishing the written replies and other material/information for being placed before the Committee.

6. The Committee also place on record their appreciation of the valuable assistance rendered to them by the officials of the Lok Sabha Secretariat attached to the Committee.

7. The Observations/Recommendations of the Committee have been printed in bold letters at the end of the Report.

07 February, 2024

18 Magha, 1945(Saka)

**Girish Chandra
Chairperson
Committee on Papers Laid on the Table
Lok Sabha**

Report

Delay in laying the Annual Reports and Audited Accounts of the National Commission for Indian System of Medicine (NCISM) erstwhile Central Council of Indian Medicine (CCIM), New Delhi under the Ministry of AYUSH.

The Central Council of Indian Medicine was the statutory body constituted under the Indian Medicine Central Council Act, 1970 vide gazette notification extraordinary part (ii) section 3(ii) dated 10.8.1971. Since 2021, Central Council of Indian Medicine was dissolved and its role was overtaken by National Commission for Indian System of Medicine (NCISM). The National Commission for Indian System of Medicine was set up according to the National Commission for Indian System of Medicine Act, 2021.

Since its establishment in 1971, the Central Council had been framing and implementing various regulations including the Curricula and Syllabi in Indian Systems of Medicine viz. Ayurved, Siddha and UnaniTibb at Under-graduate and Post-graduate level. The Sowa Rigpa System of Medicine was included in the Central Council of Indian Medicine from the year 2012 as per Gazette Notification No. 2345 dated 16.12.2011. Now, all the Colleges of Indian Systems of Medicine are affiliated to various Universities in the Country. These Colleges are following the minimum standards of education and Curricula and Syllabi, prescribed by Central Council up to 11/06/2021 and by NCISM thereafter.

CCIM being a regulatory body guides, develops and sustains a network of „Institutions of Excellence“ in education meeting the national needs for global trends and to regulate the practice of Indian System of Medicine. The main objectives are to establish, guide, develop and sustain through resource allocation, good governance and management, dedicated to the maintenance of standards and quality of academic study programmes and practice of Indian System of Medicine to national as well as global needs.

2. The NCISM is fully funded by its Administrative Ministry. It has been receiving Grants-in-Aid on annual basis. A statement showing the funds received by the Board during the last 10 years is given as **Annexure-I**.

3. The Committee asked the Ministry to mention the Act, Rule or Regulation under which Papers of the NCISM erstwhile CCIM, New Delhi are being laid on the Table of the House. The Ministry of AYUSH, in its written reply, submitted as under:

“IMCC Act, 1970 and Erstwhile Rule 212 (3)(iv) of General Financial Rules, 2005 replaced with Rule 237 of General Financial Rules, 2017.”

4. The Committee asked the Ministry to state the provision and time-line for laying of Annual Reports and Audited Accounts of NCISM on the Table of the House. The Ministry in its written reply stated that no time-line for laying of those papers on Table of the House has been mentioned in the above said Act, Rule or Regulation.

5. As per recommendations contained in the First Report of the Committee on Papers Laid on the Table (5th Lok Sabha) presented to the House on 08 March, 1976; the Second Report, presented to the House on 12 May, 1976; and also in the Second Report (6th Lok Sabha), presented to the House on 22nd December, 1977, the Annual Reports and Audited Accounts of the Organisations/Corporations/PSUs are required to be laid on the Table within 9 months of the closure of the accounting year. To comply with the requirement, a proper time schedule should be laid down for compilation of the Annual Reports and Audited Accounts and their auditing. The Committee felt that normally a period of three months would be sufficient for compilation of the Audited Accounts and their submission for Audit; the next six months might be given for auditing of accounts, printing of the Report and sending it to Government for laying. If for any reason, the Annual Report and Audited Accounts of the Organisations/Corporations/PSUs could not be laid within the prescribed period of nine months, the Ministry concerned should lay a statement within 30 days of the expiry of the aforesaid period or as soon as the House assembles, whichever is later, explaining the reasons as to why the documents could not be laid.

6. The Committee on Papers Laid on the Table, Lok Sabha examined the papers *i.e.* Annual Reports, Audited Accounts, Review and Delay Statements of the NCISM erstwhile CCIM, New Delhi laid by the Administrative Ministry for the years 2012-13 to 2021-22. The examination of these papers revealed that the requisite documents of NCISM, New Delhi for the years 2012-13 to 2021-22 were laid with repeated delays. The statement showing the actual dates of laying of the Annual Reports/Audited Accounts of the CCIM, New Delhi and the extent of delay is appended as **Annexure-II**.

7. The Committee desired to know the reasons for delay in laying of the Annual Reports and Audited Accounts of NCISM erstwhile CCIM, New Delhi for the years 2012-13 to 2021-2022. The Ministry submitted:-

"Annual Report of year 2020-21 has been submitted however, Annual report for the year 2021-2022 is yet to submit. The CCIM has been dissolved vide Section 58 of National Commission for Indian System of Medicine Act, 2020 (14 of 2020). All employees of CCIM, including outsourced workers, were directed by the Government to vacate their respective offices on 11/06/2021 and NCISM started its functions with effect from 14/06/2021. NCISM is functioning with bare minimum regular staff and some workers outsourced from the agencies".

8. The Committee enquired from the Ministry about the usual time-line to finalize the Annual Report, Audited Accounts etc. and the actual time taken by the Ministry/NCISM erstwhile CCIM at each stage during the last ten years (i.e. upto 2021-2022). The detailed statement in this regard furnished by the Ministry is appended as **Annexure-III**.

9. The Committee desired to know whether the Ministry and the NCISM erstwhile CCIM identified the stages in which delays have occurred during all these years and, if so, how did the Ministry propose to curtail the same. The Ministry replied as under; -

"Preparation of Annual Reports involves various activities and stakeholders to finalize the report and sometimes these activities are time taken. However, continuous efforts are being made by Ministry of AYUSH and NCISM to prepare the report and lay the report in both the houses of Parliament well within the time".

10. The Committee further enquired as to whether the Ministry/NCISM erstwhile CCIM had prepared any Standard Operating Procedure (SOP) to pursue the auditing of accounts and finally timely receipt of the final audit reports from the audit authorities and the relevant documents from NCISM. In reply, the Ministry stated as under:-

"Audit of Accounts of Autonomous bodies under Ministry of Ayush i.e. CCIM is being done by CAG. Ministry of Ayush issues instructions to these Autonomous bodies time to time to take necessary action in this regard."

The Ministry further stated:

"Approved and authenticated annual accounts are to be made available by CABs to the CAG (or its designated field formation) by 30th June. The final SAR with the audit certificate is to be issued by GAG to the CAB by 31st October. The Audit Report along with approved annual accounts are to be , presented in the Parliament by 31st December'.."

11. The Committee asked the Ministry/NCISM whether they had faced any procedural difficulties associated with convening the meeting of the competent authority for getting approval of the documents etc. In reply, the Ministry stated as under:-

“No such difficulties being faced by the NCISM since its inception with effect from 14/06/2021”

12. The Committee desired to know from the Ministry about the status of digitization and computerization of the process of accounting to facilitate speedy and timely compilation of accounts. The Ministry in its written reply submitted as under:-

“NCISM is planning to acquire suitable software for digitization of the accounting process though some locally developed computer programs are already in use. Hence Accounts are being compiled within the time schedule”

13. The Committee further enquired from the Ministry whether the NCISM erstwhile CCIM, New Delhi had any internal auditing mechanism to ensure timely compilation of Annual Reports and Audited Accounts and also to minimize the audit queries at the time of auditing of C&AG. The Ministry in its written reply submitted as under :-

“..... so far as NCISM is concerned a Chartered Accountant firm has been engaged as Internal Auditor for the purpose to get accounts audited in real time basis

The Ministry also stated:-

“Ministry of Ayush has a dedicated section i.e. AEP-III for dealing with the various administrative/technical activities of the NCISM as per NCISM Act, 2020 which is co-ordinating with CCIM/NCISM for submission of report. After receiving the report from CCIM/NCISM, the same is put-up for approval and signature of Ho'ble Minister of State, Ayush for laying the report on both the houses of Parliament.”

14. Regarding timely laying of the documents before the Parliament within the prescribed period, the Ministry in their reply stated that continuous efforts are being made by the Ministry to ensure timely laying of the documents before Parliament within the prescribed period.

15. The Committee asked the Ministry whether they have taken any help of information technology to ensure that the documents are laid on the Table of the House timely. The Ministry in its written reply, submitted as under:-

“NCISM is taking help of various Computer programs in processing bills and other claims, the financial data is available in the digital format for generating various reports. However, planning to acquire latest accounting tools and make it functional at the earliest.”

16. The Committee asked to furnish any other information/suggestion for consideration of the Committee for improving the procedure for timely laying of the documents in the House. The Ministry/NCISM in its written reply, submitted as under:-

“In this regard it is worthwhile to mention that the CCIM has been dissolved vide Section 58 of National Commission for Indian System of Medicine Act, 2020 (14 of 2020). All employees of CCIM, including outsourced workers, were directed by the Government to vacate their respective offices on 11/06/2021 and NCISM started its functions with effect from 14/06/2021. Therefore, NCISM is functioning with bare minimum regular staff and some workers outsourced from the agencies. The Annual Report for 2021-22 is a combined Report consisting period 01/04/2021 to 11/06/2021 for erstwhile CCIM and from 12/06/2021 to 31/03/2022 for NCISM. There were some complex issues in merging, preparing and finalizing of Annual Reports and Accounts for erstwhile CCIM and NCISM.....”

17. The Committee took oral evidence of the representatives of the Ministry of AYUSH and the NCISM on 24th July, 2023 to further examine the reasons of delay in laying the Annual Reports and Audited Accounts of NCISM/CCIM for the years 2012-2013 to 2021-2022.

18. On being enquired by the Committee about the reasons for constitution of the NCISM in place of ICCM, the Representative of the Ministry during evidence stated :

“सर, वर्ष 1971 में जब यह इस्टैबलिश हुआ , उसके बाद से 50 वर्षों तक उन्होंने अपने काम को बखूबी किया , लेकिन चूंकि हमारा एक्ट पुराना हो गया था , उसमें ज्यादा ट्रांसपेरेंसी और ऑब्जेक्टिविटी लाने के लिए नया अधिनियम लाया गया। अब नए अधिनियम में पुराने अधिनियम की कमजोरियों को दूर करके , एक्सपर्ट लोगों को लाकर अलग-अलग बोर्ड्स बनाए गए हैं। आयोग के नीचे विभिन्न बोर्ड्स बनाए गए हैं, जो इन चीजों को निर्धारित करते हैं। एथिक्स के लिए अलग बोर्ड है , जो मेडिकल प्रैक्टिशनर्स के एथिक्स को रेगुलेट करता है। नया अधिनियम काफी मॉडर्न है..।”

OBSERVATIONS/RECOMMENDATIONS

19. The Committee examined the reasons for delay in laying the requisite documents of National Commission for Indian System of Medicine (NCISM) erstwhile Central Council of Indian Medicine (CCIM), New Delhi since the year 2012-2013 and observed that the requisite documents of the NCISM/CCIM have not been laid within the stipulated time except for the years 2013-14 and 2016-2017. On being enquired by the Committee the reasons for delay in this regard, it was apprised that the NCISM has started its functions with effect from 14.06.2021 after dissolution of the CCIM vide Section 58 of NCISM Act, 2020 (14 of 2020). However, the Committee were not informed about the dissolution of CCIM and creation of NCIM. The Committee, therefore, recommend that the Secretariat may be informed about the creation, merger or closure of any entity under its administrative control, which are required to lay their papers before the Parliament as per the GFR so that the Committee may update their records for future reference.

20. While examining the reasons for delay in laying the documents of the NCISM/CCIM, the Committee observed from the replies furnished by the Ministry that time taken in preparation of Annual Report, which involves various activities and stakeholders to finalize the report, was one of the reasons for delay. However, continuous efforts are being made by the Ministry and NCISM to prepare and lay the report in both the houses of Parliament well within the time. The Committee hope that with these measures, the Annual Report and Audited Accounts of the Institute could be laid on the Table of the House within the stipulated time in future.

21. The Committee further note that for the years 2017-18, 2018-19, 2019-20 and 2021-22 the NCISM/CCIM took approximately more than five months in auditing the annual accounts and furnishing the final Audit Reports to the Ministry for laying. However, from the replies furnished by the Ministry it appears that no efforts were made by the Ministry to expedite in the matter. The Committee, therefore, recommend that the Ministry and the NCISM should take

up the matter of delay with the office of C&AG in order to avoid similar delays in future. The Committee also recommend that the NCISM should follow the General Financial Rules and plan in such a way that the Annual Accounts of the NCISM should be compiled within 03 months after the closure of the respective Accounting year so that the C&AG could issue the final Audit Report by 31st October of the respective Accounting year.

22. The Committee also impress upon the Ministry that if due to some unavoidable reasons, the Annual Reports and Audited Accounts of the NCISM could not be laid on the Table of the House within the stipulated time, a statement explaining the reasons as to why the requisite documents could not be laid within the prescribed period should be laid on the Table of the House within 30 days or as soon as the House convenes, whichever is later.

New Delhi
07 February, 2024
18 Magha, 1945 (Saka)

GirishChandra
Chairperson
Committee on Papers Laid on the Table
Lok Sabha

**The year-wise grants-in-aid provided to the NCISM erstwhile CCIM during the years
2012-13 to 2020-21**

Sl No.	Financial Year	Grants-in-aids received
1.	2012-13	Rs.1,24,60,000
2.	2013-14	Rs.1,12,50,000
3.	2014-15	Rs.2,56,60,000
4.	2015-16	Rs.2,50,00,000
5.	2016-17	Rs. 3,25,00,000
6.	2017-18	Rs.2,86,14,000
7.	2018-19	Rs.4,85,00,000
8.	2019-20	Rs.5,47,89,557
9.	2020-21	Rs.9,00,00,000

Statement showing the date of laying of the Annual Reports and Audited Accounts of the Animal NCISM erstwhile CCIM for the years 2012-13 to 2021-22

Financial Year	Date by which Annual Reports and Audited Accounts were required to be laid	Actual Date of laying of Annual Reports and Audited Accounts	Extent of delay
2012-13	31.12.2013	18.02.2014	01 month&18 days
2013-14	31.12.2014	23.12.2014	No Delay
2014-15	31.12.2015	15.03.2016	02 months & 15 days
2015-16	31.12.2016	17.03.2017	02 months&17 days
2016-17	31.12.2017	29.12.2017	No Delay
2017-18	31.12.2018	14.01.2019	14 days
2018-19	31.12.2019	10.02.2020	01 month & 10 days
2019-20	31.12.2020	06.08.2021	07 months & 06 days
2020-21	31.12.2021	03.02.2023	13 months &03 days
2021-22	31.12.2022	10.08.2023	07 Month & 10 days

Statement showing the details of chronological sequence of different activities involved in the finalization of Annual Reports and Audited Accounts of the NCISM erstwhile CCIM, New Delhi for the years from 2017-18 to 2021-2022

Sub - Question	Points	Year-wise details for the last five financial years				
		2017-18	2018-19	2019-20	2020-21	2021-22
(i)	Date of approach to the audit authorities	28.06.2018	28.06.20 19	23.07.2020	02.02.2022	25.11.2022
	Time taken after the closure of accounting year	90 Days	90 Days	114 Days	309 Days	240 Days
(ii)	Date of appointment of statutory auditors	10.08.2018	11.07.2019	08.09.2020	03.02.2022	01,12.2022
	Time taken after the approaching the audit authorities for appointment of auditors	44 Days	14 Days	47 Days	01 Day	06 Days
(iii)	Date of compilation of annual Accounts	27.06.2018	17.06.2019	16.07.2020	01.02.2022	25.11.2022
	Time taken after the closure other accounting Year	61 Days	79 Days	106 Days	308 Days	240 Days
(iv)	Date of submission of annual accounts to auditors	28.06.2018	28.06.2019	23.07.2020	01.02.2022	25.11.2022
	Time taken after closure of respective accounting year	90 Days	90 Days	114 Days	309 Days	240 Days
(v)	The date and duration for auditing the annual accounts by statutory auditors	10-24.08.2018 15 Days	11-26.07.2019 15 Days	08-22.09.2020 15 Days	02-16.02.2022 15 Days	01-24.12.2022 25 Days
(vi)	The date of queries raised by auditors during auditing! after completion of the annual accounts	10.08.2018	11.07.2019	09.09.2020	03.02.2022	02.12.2022
	Time taken by auditors in raising the queries during auditing/after completion of the annual accounts to audit authorities	00 Day	00 Day	01 Day	00 Day	01 Day
(vii)	The date on which the replies to the audit queries were furnished	12.08.2018	17.07.2019	16.09.2020	11.02.2022	15.12.2022

	to the Auditors					
	The time taken to resolve the Queries	02 Days	06 Days	07 Days	08 Days	13 Days
(viii)	The date on which draft Audit Report was issued by Audit Authorities	13.09.2018	26.08.2019	22.10.2020	01.03.2022	20.01.2023
	Time taken after auditing of the annual accounts	21 Days	127 Days	30 Days	13 Days	27 Days
(ix)	The date on which the final audit report received by the Council	26.11.2018	06.12.2019	04.01.2021	20.03.2022	09.03.2023
	Time taken after issue of draft Report	74 Days	102 Days	74 Days	19 Days	48 Days
(x)	Total time taken by the audit authorities after receiving of the annual accounts to furnishing the final audit report to the Council	151 Days	161 Days	165 Days	46 Days	104 Days
(xi)	Date of finalization of the annual report	04/10/2018	04/12/2019	23/10/2020	28/03/2022	Under Process
	Time taken after the closure of the financial year; and also	6 Months	8 months	7 and half month	11 months	
	Time taken after the receipt of the final audit report	One month	Three months	One day	27 days	
(xii)	The date on which documents were got approved from the Competent Authority	09/10/2018	06/12/2019	02/12/2020	29/03/2022	
	Time taken after finalization of Annual Report	5 days	2 days	Two months	One day	
	Time taken after receipt of Final Audit Report	26 days	approx 100 days	41 days	28 days	
(xiii)	The date on which documents were taken up for translation & printing	19/12/2018	11/12/2019	13/01/2021	04/04/2022	
	The time taken for completing the task at each stage.	About one month at each stage	Translation work done simultaneously. Printing work took 5 days	Total one and half months at both stages	It took 7 months in printing and reprinting due mistake in earlier version.	
(xiv)	The date for sending the documents to the	21.12.2018	11.12.2019	15.01.2021	22.11.2022	Not received

	Ministry for being laid in House after the completion the task at each stage.					
	Time taken by the CCIM, New Delhi is in sending the documents of the Ministry	03 days	Same day	02 days	232 days	-
11(xv)	The date of laying the documents to the House.	L.S. 04.01.2019 R.S. 08.01.2019	L.S. 10.02.2020 R.S. 11.02.2020	L.S. 06.08.2021 R.S. 19.03.2021	L.S. 03.02.2023 R.S. 20.12.2022	-
	Time taken after receipt of the documents from the CCIM, New Delhi	L.S. 14 days R.S. 18 days	L.S 61 days R.S. 62 days	L.S 203 days R.S. 63 days	L.S. 100 days R.S. 28 days	

Committee on Papers Laid on the Table (2023-2024)

**The Extracts of the sitting of
the Committee Papers Laid on the Table (2021-23) held on 24/07/2023.**

The Committee sat on Monday, 24th July, 2023 from 15:00 hours to 16:00 hours in Committee Room „D“, Parliament House Annexe, New Delhi.

Present

Shri Girish Chandra - ***Chairperson***

Members

2. Shri Ashok Kumar Yadav
3. Dr. A. Chellakumar
4. Choudhary Mehboob Ali Kaiser
5. Smt. Aparupa Poddar
6. Shri Sellaperumal Ramalingam
7. Shri Saptagiri Sankar Ulaka

Secretariat

1. Shri Vinay Kumar Mohan - Joint Secretary
2. Shri Naval K. Verma - Director
3. Shri Rahul Singh - Deputy Secretary

2. - 6 XX XX XX XX

7. The Committee, then called in the representatives of the Ministries for oral evidence in respect of the laying of Annual Reports and Audited Accounts of the **XX XX XX** and Central Council of Indian Medicine, New Delhi (Ministry of AYUSH). The following officers appeared before the Committee:

COMMITTEE ON PAPERS LAID ON THE TABLE (2023-24)

Minutes of the sitting of the Committee on Papers Laid on the Table (2023-2024) held on 07.02.2024.

The Committee sat on Wednesday, 07th February, 2024 from 1500 hours to 1530 hours in Committee Room 'D', Parliament House Annexe, New Delhi.

Present

Shri Girish Chandra

- ***Chairperson***

Members

(Lok Sabha)

2. Shri Pallab Lochan Das
3. Choudhary Mehboob Ali Kaiser
4. Smt. Aparupa Poddar
5. Shri Devendrappa Y.

Secretariat

1. Shri R.K. Suryanarayanan - Joint Secretary
2. Shri Naval K. Verma - Director
3. Shri Rahul Singh - Deputy Secretary

2. At the outset, the Chairperson welcomed the Members of the Committee to the sitting and apprised them of the agenda regarding consideration and adoption of one Memorandum No.15, 08 original and 5 Action-taken draft Reports.

3. XX XX XX XX

3. Then, the Committee took up the following eight Original and five Action-taken Reports for consideration and adoption:-

- i. XX XX XX
- ii. Delay in laying the Annual Reports and Audited Accounts of the National Commission for Indian System of Medicine, New Delhi;
- iii. XX XX XX XX XX
- iv. XX XX XX XX XX

v.	XX	XX	XX	XX	XX
vi.	XX	XX	XX	XX	XX
vii.	XX	XX	XX	XX	XX;
viii.	XX	XX	XX	XX	XX
ix.	XX	XX	XX	XX	XX
x.	XX	XX	XX	XX	XX
xi.	XX	XX	XX	XX	XX
xii.	XX	XX	XX	XX	XX
xiii.	XX	XX	XX	XX	XX

The draft Reports were adopted unanimously. The Hon'ble Chairperson was authorized by the Committee to finalize and present these Reports to the Lok Sabha on a date convenient to him.

The Meeting then adjourned.
